

DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF EQUITY SHAREHOLDERS OF

SAI MOH AUTO LINKS LIMITED

Registered Office: 8/33, IlIRD Floor, Satbhava School Marg, W.E.A. Karol Bagh, New Delhi - 110005; Tel. No.: 011-47172800, 011-47172820;

Open Offer for acquisition upto 858,650 Equity Shares from the shareholders of SAI MOH AUTO LINKS LIMITED ("Target Company") by MR. ANAND KUMAR ("Acquirer 1") and MR. ARPIT GOEL ("Acquirer 2")

OPEN OFFER FOR ACQUISITION OF UP TO 858,650 (EIGHT LACS FIFTY EIGHT THOUSAND SIX HUNDRED AND FIFTY) FULLY PAID UP EQUITY SHARES OF FACE VALUE OF RS 10 (RUPEES TEN) EACH FROM PUBLIC SHAREHOLDERS OF SAI MOH AUTO LINKS LIMITED ("SMALL"/ "TC"/ "TARGET COMPANY") HAVING ITS REGISTERED OFFICE AT 8/33, IIIRD FLOOR, SATBHAVA SCHOOL MARG, W.E.A. KAROL BAGH, NEW DELHI - 110005; TEL. NO.: 011-47172800, 011-47172820; BY MR. ANAND KUMAR ("ACQUIRER 1") AND MR. ARPIT GOEL ("ACQUIRER 2") (HEREINAFTER COLLECTIVELY REFERRED TO AS "ACQUIRERS") AT A PRICE OF RS. 10 PER EQUITY SHARE ("OFFER PRICE").

This Detailed Public Statement ("DPS") is being issued by Corporate Professionals Capital Private Limited, the Manager to the Offer ("Manager"), for and on behalf of Acquirers to the public shareholder of the Target Company ("Public Shareholder"), pursuant to and in compliance with Regulation 13(4) and Regulation 15(2) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto (if any) ("SEBI (SAST) Regulations") pursuant to the Public Announcement ("PA") made on October 24, 2016, Monday with BSE Limited ("BSE"), Ahmedabad Stock Exchange Limited ("ASE"), Securities and Exchange Board of India ("SEBI") and with Sai Moh Auto Links Limited in terms of Regulation 3(1) and Regulation 4 of the SEBI (SAST) Regulations read with other applicable Regulations of SEBI (SAST) Regulations, if any.

I. ACQUIRERS, SELLER, TARGET COMPANY AND OFFER

A. INFORMATION ABOUT THE ACQUIRERS:

A.1. Mr. Anand Kumar ("Acquirer 1"), S/o Sh. Varish Bhan Gupta R/o E-857, Saraswati Vihar, Pitampura, New Delhi - 110034, Acquirer 1 is a commerce graduate with over 35 years of experience in various industries. He began his career by establishing a Chemical Trading Company and diversified it into a Specialty Chemical Manufacturing Company, footwear sole manufacturing company and in hospitality industry. The net worth of Acquirer 1 as on October 13, 2016 is Rs. 633,647,603/- (Rupees Sixty Three Crores Thirty Six Lacs Forty Seven Thousand Six Hundred and Three Only) as certified by Mr. Durga Dass (Membership No. 082664), Proprietor of M/s. D. D. Singhal & Co., Chartered Accountants having office at 1963, Kuncha Chelan, Khari Baoli, Delhi - 110006; Tel. No.: +91-9899650022, +91-8800896712; E-mail ID: dsnghl@yahoo.co.in vide certificate dated October 13, 2016. The details of Companies/LLPs where Acquirer 1 holds Directorship/ Designated Partnership or the companies, LLPs, firms, promoted/controlled by the Acquirer 1 are as follows:

ACQUIRER 1 DIRECTORSHIP IN OTHER COMPANIES		
Name of the Company/ Firm	Designation	CIN/LLPIN
GVS International Private Limited	Director	U74899DL1991PTC042757
Annu Industries Private Limited	Director	U51909DL1996PTC076054
Shreshtha Securities Private Limited	Director	U67120DL1996PTC083357
Star One Management Studies Private Limited	Director	U80211DL2006PTC155779
Unicorn Celebrator LLP	Designated Partner	AAC-6754
Companies/ Firms Promoted/ Controlled by Acquirer 1		
Name of the Company/ Firm	Shareholding (%)	CIN/LLPIN
GVS International Private Limited	3.97%	U74899DL1991PTC042757
Annu Industries Private Limited	54.15%	U51909DL1996PTC076054
Shreshtha Securities Private Limited	Nil	U67120DL1996PTC083357
Star One Management Studies Private Limited	Nil	U80211DL2006PTC155779
Unicorn Celebrator LLP	25.00%	AAC-6754

A.2. Mr. Arpit Goel ("Acquirer 2"), S/o Anand Kumar R/o E-857, Saraswati Vihar, Pitampura, New Delhi - 110034, He is a B.Tech in Biochemical and MBA in Marketing and Finance and holds an experience of 4 years in various industries. He is involved in the business of chemical manufacturing company, footwear sole manufacturing company and hospitality industry. The net worth of Acquirer 2 as on October 18, 2016 is Rs. 15,430,741/- (Rupees One Crore Fifty Four Lacs Thirty Thousand Seven Hundred and Forty One Only) as certified by Mr. Durga Dass (Membership No. 082664), Proprietor of D.D. Singhal & Co., Chartered Accountants having office at 1963, Kuncha Chelan, Khari Baoli, Delhi - 110006; Tel. No.: +91-9899650022, +91-8800896712; E-mail ID: dsnghl@yahoo.co.in vide certificate dated October 18, 2016. The details of Companies/LLPs where Acquirer 2 holds Directorship/ Designated Partnership or the companies, LLPs, firms, promoted/controlled by the Acquirer 2 are given below:

ACQUIRER 2 DIRECTORSHIP IN OTHER COMPANIES		
Name of the Company/ Firm	Designation	CIN/LLPIN
Annu Industries Private Limited	Director	U51909DL1996PTC076054
Shreshtha Securities Private Limited	Director	U67120DL1996PTC083357
Companies/ Firms Promoted/ Controlled by Acquirer 2		
Name of the Company/ Firm	Shareholding (%)	CIN/LLPIN
Annu Industries Private Limited	41.00%	U51909DL1996PTC076054

A.3. There is no Person acting in Concert ("PAC") with the Acquirers in this Takeover Open Offer.

A.4. Acquirers have not been prohibited by SEBI from dealing in securities, in terms of directions issued under section 11B of the SEBI Act, 1992 ("SEBI Act") as amended or under any other regulation made under the SEBI Act.

A.5. Acquirers are not in the list of wilful defaulters of any bank, financial institution, or consortium thereof in accordance with guidelines on wilful defaulters issued by Reserve Bank of India.

A.6. Acquirer 2 is the son of Acquirer 1 and both the Acquirers do not have any relationship/ interest in the Target Company.

B. INFORMATION ABOUT THE SELLER: NOT APPLICABLE

C. SAI MOH AUTO LINKS LIMITED ("TARGET COMPANY" or "TC" or "SMALL"):

C.1. SMALL is a public limited listed company incorporated under the provisions of Companies Act, 1956, on March 22, 1985. The Target Company was incorporated as a private company with the name and style of "Sai Moh Auto Links Private Limited". Subsequently, on November 14, 1995, the name of the company was changed from Sai Moh Auto Links Private Limited to Sai Moh Auto Links Limited pursuant to conversion of Private Limited Company into Public Limited Company. The Registered Office of the Target Company is situated at 8/33, IlIRD Floor, Satbhava School Marg, W.E.A. Karol Bagh, New Delhi - 110005. TC is engaged in the business of manufacture, import, export and deal into automobile parts.

C.2. The Target Company got listed on Delhi Stock Exchange Limited ("DSE") on February 08, 1997 and on Ahmedabad Stock Exchange Limited ("ASE") and Ludhiana Stock Exchange Limited (LSE) on February 11, 1997. SEBI vide its order dated November 19, 2014 withdrawn the recognition of DSE and vide its order dated December 30, 2014 withdrawn the recognition of LSE. Recently the equity shares of the Target Company got listed on BSE on September 15, 2016. Presently, the equity shares of the Target Company are listed at BSE and ASE and the same are traded only at BSE and are infrequently traded within the meaning of definition of "frequently traded shares" under clause (j) of sub-regulation (1) of Regulation 2 of the SEBI (SAST) Regulations.

C.3. The authorised share capital of the Target Company as on the date is Rs. 52,500,000 (Rupees Five Crores Twenty Five Lacs Only) divided into 5,250,000 (Fifty Two Lacs and Fifty Thousand) Equity Shares of Rs. 10 each. The issued and paid up share capital of the Target Company as on the date is Rs. 33,025,000 (Rupees Three Crores Thirty Lacs and Twenty Five Thousand Only) divided into 3,302,500 (Thirty Three Lacs and Two Thousand and Five Hundred Only) Equity Shares of Rs. 10 each.

C.4. There are currently no outstanding partly paid up shares or any other instruments convertible into Equity Shares of the Target Company at a future date.

C.5. Key financial information of the Target Company based on the financial statements for the financial year ended March 31, 2014, March 31, 2015, March 31, 2016 and for quarter ended June 30, 2016 are as follows:

(Rs. In Lacs)					
Sr. No.	Particulars	Financial Year Ended March 31, 2014 (Audited)	Financial Year Ended March 31, 2015 (Audited)	Financial Year Ended March 31, 2016 (Audited)	Quarter Ended June 30, 2016 (Unaudited)
1.	Total Revenue	2.89	8.41	10.31	4.46
2.	Net Income	0.26	0.20	0.69	0.52
3.	Earnings Per share (In Rs.)	0.01	0.01	0.02	0.02
4.	Net worth/shareholders' funds	306.55	306.75	307.44	307.96

Source- As certified by Mr. Kapil Dev (Membership No. 525275), Proprietor of Kapil Dev & Associates, Chartered Accountants having office at B-11, Jagatpuri, Near Som Bazar, South Anarkali, Delhi - 110051; Tel. No.: +91-9718419047; Email ID: kapiluppai2007@gmail.com vide certificate dated October 17, 2016.

D. DETAILS OF THE OPEN OFFER:

D.1. Acquirers have made this Takeover Open Offer to acquire up to 858,650 (Eight Lacs Fifty Eight Thousand Six Hundred and Fifty) Equity Shares of the face value Rs. 10/- each being 26.00% of the present issued, subscribed and paid up equity share capital of the Target Company at a price of Rs. 10.00 (Rupees Ten Only) per fully paid up Equity Share payable in cash, subject to the terms and conditions as set out in PA, this Detailed Public Statement and the Letter of Offer, that will be sent to the shareholders of the Target Company.

D.2. This Offer is made to all the equity shareholders of the Target Company, except Acquirers as given in Paragraph VIII (A) including persons deemed to be acting in concert with such parties in terms of Regulation 7(6) of SEBI (SAST) Regulations, 2011.

D.3. The Offer is not subject to the receipt of statutory and other approvals except as mentioned in Part VI of this DPS. In terms of Regulation 23(1)(a) of SEBI (SAST) Regulations.

D.4. This Offer is not conditional on any minimum level of acceptance by the equity shareholders of the Target Company. Acquirers will acquire all the equity shares of the Target Company that are validly tendered as per the terms of the Offer upto a maximum of 858,650 (Eight Lacs Fifty Eight Thousand Six Hundred and Fifty) Equity Shares being 26.00% of the present issued, subscribed and paid-up capital of the Target Company.

D.5. In case of over subscription in the Offer, acceptance would be determined on proportionate basis and hence there is no certainty that all the Equity Shares tendered by the shareholder(s) in the Open Offer will be accepted.

D.6. This is not a competitive bid. This Offer is not pursuant to any global acquisition resulting in an indirect acquisition of shares of the Target Company.

D.7. Presently, Acquirers do not hold any equity shares in the Target Company.

D.8. The Equity Shares of the Target Company will be acquired by Acquirers as fully paid up, free from all liens, charges and encumbrances and together with the rights attached thereto, including all rights to dividend, bonus and rights offer declared thereof.

E. Acquirers do not have any plans to alienate any significant assets of the Target Company or any of its subsidiaries whether by way of sale, lease, encumbrance or otherwise for a period of two years except in the ordinary course of business of the Target Company. SMALL's future policy for disposal of its assets, if any, for two years from the completion of Offer will be decided by its Board of Directors, subject to the applicable provisions of the law and subject to the approval of the shareholders through Special Resolution passed by way of postal ballot in terms of Regulation 25(2) of SEBI (SAST) Regulations.

F. Upon completion of the Offer, assuming full acceptances in the Offer, both the Acquirers together will hold 858,650 (Eight Lacs Fifty Eight Thousand Six Hundred and Fifty) Equity Shares constituting 26.00% of the present issued, subscribed and paid up capital of the Target Company.

G. Subsequent to this Open Offer, assuming full acceptance the public shareholding in the Target Company will not reduce below the minimum public shareholding required as per the Securities Contracts (Regulation) Rules, 1957 as amended and the SEBI (LODR) Regulations, 2015.

II. BACKGROUND TO THE OFFER:

A. Acquirers made the Takeover Open Offer to acquire substantial shares and control over the Target Company voluntarily in terms of Regulation 3(1) and Regulation 4 of SEBI (SAST) Regulations, 2011 for the acquisition of 858,650 (Eight Lacs Fifty Eight Thousand Six Hundred and Fifty) Equity Shares at price of Rs. 10/- (Rupees Ten Only) per share. There is no triggering event in this Offer.

B. The Target Company is a public listed company, to take due advantage of the listing status of the Target Company, Acquirers made this Takeover Open Offer to acquire substantial shares and control over the Target Company. Subsequent to the completion of Open Offer, Acquirers propose to infuse the business of manufacturing and trading of specialty chemical, chemical adhesive etc. and to carry research and development with respect to the same.

C. The mode of payment will be in cash.

D. Presently, the promoter' shareholding in the Target Company is 196,500 (One Lac Ninety Six Thousand and Five Hundred Only) Equity Shares representing 5.95% of the paid-up share capital of the Target Company. Existing promoter of the Target Company is willing to relinquish his rights as promoter and allow the Acquirers to takeover the control and management of the Target Company subject to successful completion of this Offer. The Existing Promoter also intends to be reclassified as non-promoter subject to applicable compliances under SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.

E. This Open Offer is for acquisition of 26.00% of the present issued, subscribed and paid up equity share capital of the Target Company. After the completion of this Open Offer, Acquirers will become the single largest equity shareholders group, by virtue of which they shall be in a position to exercise effective control over the management and affairs of Target Company.

III. SHAREHOLDING AND ACQUISITION DETAILS

The current and proposed shareholding of Acquirers in the Target Company and the details of its acquisition are as follows:

Details	Acquirer		Acquirer 2		Total	
	No. of Shares	%	No. of Shares	%	No. of Shares	%
Shareholding as on the PA date	Nil	NA	Nil	NA	Nil	NA
Shares acquired between the PA date and the DPDate	Nil	NA	Nil	NA	Nil	NA
Post Offer shareholding (On Diluted basis, as on 10th working day after closing of tendering period)	Assuming full acceptance in the offer, Acquirers will hold 858,650 (Eight Lacs Fifty Eight Thousand Six Hundred and Fifty) Equity Shares constituting 26.00% of the present issued, subscribed and paid up capital of the Target Company.					

Note: Acquirers do not hold any shares in the Target Company as on the date of PA and DPS.

IV. OFFER PRICE

A. The Equity Shares of the Target Company were earlier listed on ASE, DSE and LSE, however, SEBI vide its orders withdrawn the recognition of DSE and LSE. Recently, the equity shares of the Target Company got listed on BSE on September 15, 2016.

B. The annualized trading turnover in the Equity Shares of the Target Company based on trading volume during the twelve calendar months prior to the month of PA (October 2015 to September 2016) is as given below:

Stock Exchange	Total No. of equity shares traded during the Twelve calendar months prior to the month of PA	Total No. of Equity Shares	Annualised Turnover (as % of Total Equity Shares)	Trading
BSE	20	3,302,500	0.00%	

The Equity shares of the Target Company recently got listed on BSE on September 15, 2016.

(Source: www.bseindia.com)

C. The Equity Shares of the Target Company are traded on BSE only and are infrequently traded within the meaning of definition of "frequently traded shares" under clause (j) of Sub-Regulation (1) of Regulation 2 of the SEBI (SAST) Regulations.

D. The Offer Price of Rs. 10.00/- (Rupees Ten Only) is justified, in terms of Regulation 8(2) of the SEBI (SAST) Regulations, being the highest of the following:

S.No.	Particulars	Price
(a)	Negotiated Price	Not Applicable
(b)	The volume-weighted average price paid or payable for acquisition whether by Acquirers, during 52 weeks immediately preceding the date of PA	Not Applicable
(c)	The highest price paid or payable for any acquisition, whether by Acquirers during 26 weeks immediately preceding the date of the PA	Not Applicable
(d)	The volume-weighted average market price of shares for a period of sixty trading days immediately preceding the date of the Public Announcement as traded on the stock exchange where the maximum volume of trading in the shares of the target company are recorded during such period.	Not Applicable

Other Parameters	Based on the unaudited financial data for the Quarter ended June 30, 2016
Book Value per Share (In Rs.)	9.32
Comparable Trading Multiples	NA
Other parameters	NA

Source- As certified by Mr. Kapil Dev (Membership No. 525275), Proprietor of Kapil Dev & Associates, Chartered Accountants having office at B-11, Jagat Puri, Near Som Bazar, South Anarkali, Delhi - 110051; Tel. No.: +91-9718419047, Email ID: kapiluppai2007@gmail.com vide certificate dated October 17, 2016.

In view of the parameters considered and presented in table and paragraph above, in the opinion of Acquirers and Manager to the Offer, the Offer Price of Rs. 10.00/- (Rupees Ten Only) per share is justified in terms of Regulation 8 of the SEBI (SAST) Regulations.

E. There have been no corporate actions in the Target Company warranting adjustment of relevant price parameters.

F. In the event of further acquisition of Equity Shares of the Target Company by Acquirers during the offer period, whether by subscription or purchase, at a price higher than the Offer Price, then the Offer Price will be revised upwards to be equal to or more than the highest price paid for such acquisition in terms of Regulation 8(8) of the SEBI (SAST) Regulations. However, they shall not be acquiring any equity shares of the Target Company after the third working day prior to the commencement of the tendering period and until the expiry of the tendering period.

G. If both the Acquirers acquire equity shares of the Target Company during the period of twenty-six weeks after the tendering period at a price higher than the Offer Price, then Acquirers shall pay the difference between the highest acquisition price and the Offer Price, to all shareholders whose shares have been accepted in Offer within sixty days from the date of such acquisition. However, no such difference shall be paid in the event that such acquisition is made under an open offer under the SEBI (SAST) Regulations, or pursuant to SEBI (Delisting of Equity Shares) Regulations, 2009, or open market purchases made in the ordinary course on the stock exchanges, not being negotiated acquisition of shares of the Target Company in any form.

H. As on date, there is no revision in Open Offer Price or Open Offer Size. In case of any revision in the Open Offer Price or Open Offer Size, Acquirers shall comply with Regulation 18 of SEBI (SAST) Regulations and all the provisions of SEBI (SAST) Regulations which are required to be fulfilled for the said revision in the Open Offer Price or Open Offer Size.

I. If there is any revision in the offer price on account of future purchases / competing offers, it will be done only up to the period prior to three (3) working days before the date of commencement of the tendering period and would be notified to the shareholders.

V. FINANCIAL ARRANGEMENTS

A. The total fund requirement for the Open Offer (assuming full acceptances) i.e. for the acquisition upto 858,650 (Eight Lacs Fifty Eight Thousand Six Hundred and Fifty) Equity Shares from the public shareholders of the Target Company at an Offer Price of Rs. 10.00/- (Rupees Ten Only) per fully paid up equity share is Rs. 8,586,500 (Rupees Eighty Five Lacs Eighty Six Thousand and Five Hundred Only) (the "Maximum Consideration").

B. Acquirers have adequate resources and has made firm financial arrangements for implementation the acquisition of the Equity Shares under the Offer in terms of Regulation 25(1) of the SEBI (SAST) Regulations. The acquisition will be financed through internal resources of the Acquirers.

C. Acquirers, the Manager to the Offer and Kotak Mahindra Bank Limited, a company incorporated under the Companies Act, 1956, and carrying on business as a banking company under Banking Regulations Act, 1949 having one of its branch offices at E-25, Ground Floor, Saket, New Delhi - 110017, have entered into an Escrow Agreement dated October 26, 2016 for the purpose of the Offer (the "Offer Escrow Agreement") in accordance with Regulation 17 of the SEBI (SAST) Regulations. In terms of the Escrow Agreement, Acquirers have opened an Escrow Account and deposited cash of Rs. 2,200,000 (Rupees Twenty Two Lacs Only) being more than 25% of the total consideration payable.

D. Acquirers have authorized the Manager to the Offer to realize the value of Escrow Account in terms of SEBI (SAST) Regulations, 2011.

E. Mr. Durga Dass (Membership No.: 082664), Proprietor of D. D. Singhal & Co., Chartered Accountants having office at 1963, Kuncha Chelan, Khari Baoli, Delhi - 110006; Tel. No.: +91-9899650022, +91-8800896712; E-mail ID: dsnghl@yahoo.co.in vide certificate dated October 13, 2016 and October 18, 2016 certified that Acquirer 1 and Acquirer 2, respectively have adequate net worth and sufficient resources to meet the fund requirement for the Takeover of Target Company.

F. Based on the above and in the light of the Escrow Arrangement, the Manager to the Offer is satisfied that firm arrangements have been put in place by Acquirers to fulfill its obligations through verifiable means in relation to the Offer in accordance with the Regulations.

VI. STATUTORY AND OTHER APPROVALS

A. Shareholder of the Target Company who are either Non-Resident Indians ("NRIs") or Overseas Corporate Bodies (OCBs) and wish to tender their Equity Shares in this Open Offer shall be required to submit all the applicable approvals (specific and general) from the Reserve Bank of India (RBI) that they have obtained at the time of their acquisition of the Equity Shares of the Target Company, as may be applicable. In the event such approvals from the RBI are not submitted, Acquirers reserve the sole right to reject the Equity Shares tendered by such shareholders in the Open Offer. This Open Offer is subject to receipt of the requisite RBI approvals, if any, for acquisition of Equity Shares by Acquirers from NRIs and OCBs.

B. As of the date of this DPS, there are no other statutory approvals required to acquire the equity shares tendered pursuant to this Open Offer. If any other statutory approvals required or become applicable, the Open Offer would be subject to the receipt of such other statutory approvals. Acquirers will not proceed with the Open Offer in the event such statutory approvals that are required are refused in terms of Regulation 23 of SEBI (SAST) Regulations. This Open Offer is subject to all other statutory approvals that may become applicable at a later date before the completion of the Open Offer.

C. In case of delay in receipt of any statutory approval(s), SEBI has the power to grant extension of time to the Acquirers for payment of consideration to the public shareholders of the Target Company who have accepted the Offer within such period, subject to the Acquirers agreeing to pay interest for the delayed period if directed by SEBI in terms of Regulation 18(11) of the SEBI (SAST) Regulations.

D. Acquirers do not require any approval from financial institutions/banks in India for the Offer.

E. Manager to the Offer i.e. Corporate Professionals Capital Private Limited does not hold any Equity Shares in the Target Company as on the date of appointment as Manager to the Offer. They declare and undertake that they shall not deal in the Equity Shares of the Target Company during the period commencing from the date of their appointment as Manager to the Offer till the expiry of 15 days from the date of closure of this Open Offer.

VII. TENTATIVE SCHEDULE OF ACTIVITY

Activity	Date	Day
Public Announcement	October 24, 2016	Monday
Detailed Public Statement	November 01, 2016	Tuesday
Filing of Draft Offer document with SEBI	November 08, 2016	Tuesday
Identified Date*	December 02, 2016	Friday
Last date for a competing offer	November 23, 2016	Wednesday
Comments on the Offer by a Committee of Independent Directors constituted by the BODs of the Target Company	December 14, 2016	Wednesday
Date by which Letter of Offer will be dispatched to the shareholders	December 09, 2016	Friday
Upward Revision in Offer	December 13, 2016	Tuesday
Issue of advertisement announcing the schedule of activities for Open Offer, status of statutory and other approvals in newspapers and sending to SEBI, Stock Exchanges and Target Company	December 16, 2016	Friday
Offer Opening Date	December 19, 2016	Monday
Offer Closing Date	December 30, 2016	Friday
Last date of communicating of rejection/ acceptance and payment of consideration for accepted tenders/return of unaccepted shares	January 13, 2017	Friday
Filing of Report to SEBI by Manager to the Offer	January 20, 2017	Friday

*Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of equity shares of the Target Company (except Acquirers) are eligible to participate in the Offer any time before the closure of the Offer.

VIII. PROCEDURE FOR TENDERING THE SHARES

A. All owners of equity shares, registered or unregistered, are eligible to participate in the Offer (except Acquirers and the parties to underlying agreement including persons deemed to be acting in concert with such parties) any time before closure of the Offer.

B. Persons who have acquired Equity Shares but whose names do not appear in the register of members of the Target Company on the Identified Date, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the Letter of Offer, may also participate in this Offer.

C. The Open Offer will be implemented by Acquirers through a stock exchange mechanism made available by Stock Exchanges in the form of a separate window ("Acquisition Window"), as provided under the SEBI (SAST) Regulations and SEBI circular CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015 issued by SEBI.

D. BSE shall be the Designated Stock Exchange for the purpose of tendering Equity Shares in the Open Offer.

E. Acquirers have appointed Omkam Capital Markets Private Limited ("Buying Broker") as its broker for the Open Offer through whom the purchases and settlement of the Offer Shares tendered under the Open Offer shall be made. The contact details of the Buying Broker are as mentioned below:
Name: Omkam Capital Markets Private Limited;
Communication Address: 702A, Arunachal Building, 19, Barakhamba Road, Connaught Place, New Delhi - 110001;
Contact Person: Mr. Sachin Garg;
Phone: 011-43571040/41;
Email ID: sgarg@omkam.in;

F. All shareholders who desire to tender their Equity Shares under the Open Offer would have to intimate their respective stock brokers ("Selling Broker") within the normal trading hours of the secondary market, during the tendering period.

G. Such Equity Shares would be transferred to the respective Selling Broker's pool account prior to placing the bid.

H. A separate Acquisition Window will be provided by the stock exchange to facilitate placing of sell orders. The Selling Broker can enter orders for dematerialized as well as physical Equity Shares.

IX. THE DETAILED PROCEDURE FOR TENDERING THE SHARES IN THE OFFER WILL BE AVAILABLE IN THE LETTER OF OFFER

X. OTHER INFORMATION

A. Acquirers accept full responsibility for the information contained in PA and DPS and also for the obligations of Acquirers as laid down in the SEBI (SAST) Regulations and subsequent amendments made thereof.

B. Acquirers have appointed MAS Services Limited (CIN:U74899DL1973PLC006950) as the Registrar to the Offer having office at T-34, IIND Floor, Okhla Industrial Area, Phase-II, New Delhi - 110020; **Contact Person:** Mr. N. C. Pal; **Ph. No.:** 011-26387281-83; **Fax No.:** 011-26387384; **Email:** info@masserv.com

C. Pursuant to Regulation 12 of the SEBI (SAST) Regulations, Acquirers have appointed Corporate Professionals Capital Private Limited (CIN: U74899DL2000PTC104508) as the Manager to the Offer.

This Detailed Public Statement will also be available on SEBI's website (www.sebi.gov.in), BSE's website (www.bseindia.com) and the website of the Manager to the Offer (www.corporateprofessionals.com).

Issued by
Manager to the Offer



Corporate Professionals
CORPORATE PROFESSIONALS CAPITAL PRIVATE LIMITED
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SEBI Regn. No: INM000011435

On behalf of Acquirers

Acquirer 1	Acquirer 2
Sd/- Mr. Anand Kumar	Sd/- Mr. Arpit Goel
Place: New Delhi Date: November 01, 2016	